Latest Laws.com

Helping Good People Do Good Things

JUDICIARY EXAMS QUESTION PAPER

Free Downloadable Formats

Hello Good People!

LatestLaws.com

Uttrakhand Judicial Service

Mains Examination, 2013

Question Paper

LatestLaws.com

SET - 1

Uttarakhand Judicial Service Civil Judge (JD) Examination – 2013
Practical Examination on Basic Knowledge of Computer Operation

Time: 1 Hour] **[MM: 100**

Note:
1) Attempt all Questions. All Questions Carry Equal Marks.
2) Perform the practical exercise(s) on the computer system. Save and take printout(s) of each part separately.
3) Don't put any identification marks (name, roll number, etc.) concerning you in any answer of the question.

Q1. (a) Write steps to access the calculator in the system.
(b) Write the name of the two social networking sites.
(c) Write steps to change time and date of the system.
(d) Full form of WAN is _____.
(e) DOS stands for _____.

Q2. (a) Create a blank table with 5 rows and 4 columns in MS-Word with the following information.

S.No.	Student Name	Mobile No.	Email-ID
1	AAA	9412345674	a@gmail.com
4	DDD	8765433987	d@yahoo.com
8	FFF	9734423423	f@gmail.com
12	JJJ	9345567788	j@rediffmail.com

(b) Perform the operation 'Centre justify' on column 'Student Name'.
(c) Bold and Italic the row with S.No. 8.
(d) Move the column 'Email-ID' with contents before the column 'Mobile No.'.
(e) Sort the table in ascending order of numbers with respect to column 'Mobile No.'.

Q3. (a) Create a new slide with 'comparison' layout in MS-PowerPoint.
(b) Insert the shape 'triangle' in the left portion and 'oval' in the right portion of the above slide.
(c) Write text UKPSC in the triangle and HARIDWAR in the oval.
(d) Rotate the triangle and oval by 90 degree in right direction.
(e) Insert system date and time in the title box of the slide.

Q4. (a) Create a table in MS-Access with database name 'Emp' with following fields –
Emp_ID (Number), Emp_Name (Text), DOB (Date)
(b) Insert the following data in the above table:

Emp_ID	Emp_Name	DOB
238	ABC	15-03-1975
235	XYZ	10-04-1980
236	PQR	23-11-1970

(c) Insert a new column with name Gender(Text) before DOB with row-wise data M, M and F.
(d) Sort the above table in descending order with respect to field 'Emp_ID'.
(e) Delete the row with Emp_ID = 235.

Q5. (a)Create a spreadsheet in MS-Excel with following marks in different subjects:

SName	Phy	Chem	Math
AA	56	78	89
BB	67	51	56
CC	76	65	79

(b) Find out row-wise and column-wise sum of marks using MS-Excel feature.
(c) Create a 3D bar chart showing comparative display of marks.
(d) Display the above information in all borders setting.
(e) Find out the subject wise maximum marks in the 6th row using MS-Excel feature.

LatestLaws.com

SET - 2

Uttarakhand Judicial Service Civil Judge (JD) Examination – 2013
Practical Examination on Basic Knowledge of Computer Operation

Time: 1 Hour] **[MM: 100**

Note:
1) Attempt all Questions. All Questions Carry Equal Marks.
2) Perform the practical exercise(s) on the computer system. Save and take printout(s) of each part separately.
3) Don't put any identification marks (name, roll number, etc.) concerning you in any answer of the question.

Q1. (a) Write steps to sort desktop icons by name.
(b) Write the name of two operating systems.
(c) Write steps to cut a file from a folder named **A** and paste it to folder named **B**.
(d) USB stands for _____.
(e) Full form of IP is _____.

Q2. (a) Create a spreadsheet in MS-Excel with following year-wise production data of three firms:

Firm Name	2011	2012	2013
A	506	780	889
B	670	550	600
C	760	865	990

(b) Find out maximum production in the year 2012 and display it in 6th row using MS-Excel feature.
(c) Create a 3D column chart showing comparative display of production data.
(d) Create and insert the data for firm D with year-wise values of production as 450, 568 and 789.
(e) Find out the average production of the firm 'B' in the 6th column using MS-Excel feature.

Q3. (a) Insert a slide of layout "Title Slide" in MS- PowerPoint with data given in the Question No. 2 (a) in tabular format
(b) Insert a rounded rectangle shape in the title box
(c) Add "COMPANY PRODUCTION DATA" in the rounded rectangle as title.
(d) Add a S. No. column in the beginning with values 1, 2 and 3 in each row.
(e) Insert a text box at the bottom of the slide and write "Best firm is A" in text box.

Q4. (a)Create a file in MS-Word with name 'Exam' on desktop and insert following three lines of text in it.
India is a democratic country.
New Delhi is the capital of India.
Dehradun is the capital of Uttarakhand state.
(b) Place a bullet mark at the beginning of the first and second line.
(c) Set the font size 18 and italicize the contents of third line.
(d) Perform the operation strikethrough on second line.
(e) Insert a Hexagon in the above word document and write text "Welcome" within the Hexagon.

Q5. (a) Create a table in MS-Access with database name 'Population' with following fields –
NPR_ID (Number), Name (Text), DOB (Date), Gender(Text)
(b) Insert the following data in the above table:

NPR_ID	Name	DOB	Gender
3231234	AB	15-04-1971	M
2354317	XY	15-05-1984	F
2367542	PQ	21-12-1974	M

(c) Insert a new column with name SN (Number) before the column NPR_ID with row-wise values 1,2, and 3.
(d) Sort the above table with respect to field NPR_ID in ascending order.
(e) Perform the operation Rename to change the column name DOB to D_O_B.

LatestLaws.com

SET - 3

Uttarakhand Judicial Service Civil Judge (JD) Examination – 2013
Practical Examination on Basic Knowledge of Computer Operation

Time: 1 Hour] **[MM: 100**

Note:

1) Attempt all Questions. All Questions Carry Equal Marks.
2) Perform the practical exercise(s) on the computer system. Save and take printout(s) of each part separately.
3) Don't put any identification marks (name, roll number, etc.) concerning you in any answer of the question.

Q1. (a) Write steps to show all hidden files and folders of the system.
(b) Write the name of two open source browsers.
(c) Write steps to sort desktop icons by date modified.
(d) CPU stands for _____.
(e) Full form of HTTP is _____.

Q2. (a) Create a table in MS-Access with database name 'ReportCard' with following fields –
S_Name (Text), Phy (Number), Chem (Number), DOB (Date)
(b) Insert the following data in the above table:

S_Name	Phy	Chem	DOB
AAB	51	67	25-05-1988
BBG	62	59	12-12-1978
CCH	73	66	06-06-1977

(c) Find out sum of 'Phy' and 'Chem' marks by using MS-Access feature.
(d) Sort the above table with respect to field 'S_Name' in descending order.
(e) Change the contents of the field DOB (Date) to DOB (Date-Long date Format).

Q3. (a) Create a file in MS-Word with name 'Test' and insert following three lines on it.
High Court of Uttarakhand state is located at Nainital.
Computer education is necessary in current scenario.
Knowledge of cyber crime and forensic is essential.
(b) Put the watermark with text 'Exam PCS(J)'.
(c) Create the 3D border on the page.
(d) Insert the following line as line no 4.
Area of the circle A= PI * r^2.
(e) Insert the page number at the bottom of the document.

Q4. (a) Create a slide in MS-PowerPoint with data given in Question No. 3 (a).
(b) Place the bullets in the beginning of all three lines.
(c) Change the case to Uppercase of line 3 and lowercase of line 2.
(d) Insert a new slide 2 having content "Computer System".
(e) Perform the operation Rotate left 90 degree in slide 2

Q5. (a) Create a spreadsheet in MS-Excel as shown below:

£ 34567	¥ 34344	₹ 78787	€ 12389

(b) Insert following data in the above sheet:

Class	Total	Boys
A	35	16
B	41	25

(C) Insert a column name 'Girls' at column number four and add data as the difference of 'Total' and 'Boys' fields.
(d) Insert a 3D Pie chart for class A showing number of Boys and Girls.
(e) Insert the shape vertical scroll in the above sheet.

LatestLaws.com

Uttarakhand Judicial Service Civil Judge (JD) Examination – 2013
Practical Examination on Basic Knowledge of Computer Operation

Time: 1 Hour] [MM: 100

Note:

1) Attempt all Questions. All Questions Carry Equal Marks.
2) Perform the practical exercise(s) on the computer system. Save and take printout(s) of each part seperately.
3) Don't put any identification marks (name, roll number, etc.) concerning you in any answer of the question.

1 (a) Write the steps to create a new folder inside 'My Computer'.
(b) What are the componant of MS-Office.
(c) Write down the steps to change the Screen Resolution.
(d) Write down steps to access the Paint-Brush.
(e) Write the extention of Word and Excel files.

2 (a) Create a MS-Word file and write following paragraph on it:

"Format painter copy formamting of text from one place to another. Double click this button to apply the same formatting to multiple places in the document. Format painter copy formamting of text from one place to another. Double click this button to apply the same formatting to multiple places in the document."

(b) Apply 'Justify' on the above paragraph.
(c) Insert a text watermark 'CONFIDENTIAL' in the above word file.
(d) Apply page border only at the bottom of the page.
(e) Apply 'Drop Cap' on the above typed paragraph.

3 Perform the following file operation on MS-Access.
(a) Create a database table having following sales record:

Item Name	Sales Quantity	Sale Amount
XX	2000	1500000
YY	3150	800000
ZZ	8000	600000
AA	7000	900000

(b) Display the Item Name whose Sales Quantity is greater than 5000.
(c) Display the record of highest Sale Amount.
(d) Search the record having minimum Sale Amount.
(e) Search the records in ascending sequence of field Sales Quantity.

4 Create a MS-Excel file and perform the following operation on it:
(a) Type 'UKPSC' in cell A1 and apply its *Oriententation* in 'Vertical Text'.
(b) Merge all cells ranging A2 to G2 and write the heading 'Uttarakhand Public Service Commission' in it.
(c) Insert a table of 3 Row and 4 Column in the MS-Excel file.
(d) Write following data in the above table:

Item Number	Quantity	Price	Amount
001	10	81.00	810.00
002	15	15.00	225.00

(e) Find the sum of the Quantity and Amount using formula in the above created table of MS-Excel file.

5 Create MS-Power Point file and perform following operation on it:
(a) Apply 'Flow' *Design Themes* to all the slides.
(b) Add new Power Point slide and change its Layout 'Two Content'
(c) Add the following table in the left side of above slide:

State	Sales
Uttarakhand	250000
UP	200000
Delhi	500000

(d) Add the 'Pie Chart' on the right side of above slide.
(e) Apply date and slide number to all the slides.

LatestLaws.com

SET - 8

Uttarakhand Judicial Service Civil Judge (JD) Examination – 2013
Practical Examination on Basic Knowledge of Computer Operation

Time: 1 Hour] [MM: 100

Note:

1) Attempt all Questions. All Questions Carry Equal Marks.
2) Perform the practical exercise(s) on the computer system. Save and take printout(s) of each part seperately.
3) Don't put any identification marks (name, roll number, etc.) concerning you in any answer of the question.

1 (a) Write name of any editor avilable in WINDOWS.

(b) Write the full form of GUI and CUI.

(c) 1 GB memory is equl to.....MB.

(d) MODEM stands for.....

(e) Give the name of any two *Internet Browsers*.

2 (a) Write the following text in a MS-Word file named as 'Test'.

"Research shows that most of the work done by most of the people could be categorized into four major categories"

(b) Copy the above text and paste it after the text in new line.

(c) Apply 'Outside Borders' on the above text.

(d) Insert a blank table having 5 Rows and 3 Columns.

(e) Increse the *Font Size* of text to 20 font size.

3 (a) Create a database having following fields:

Emp_Number(AlphaNemaric) Emp_Name(Text) Designation(Text) Basic_Pay(Nemuric)

(b) Enter any *four* relevent records.

(c) Increse the Basic_pay of each employee by 20%.

(d)Add the field Total_Salary, calculate and insert the Total_Salary of each employee by Basic_Pay+ 80% of Basic_Pay as DA.

(e) Sort the records in the descending sequence according to field Total_Salary.

4 (a) Create a Spreadsheet in MS-Excel with following data:

Roll Number	Name	Marks1	Marks2	Marks3	Total_Marks	Percentage
101	RAM	54	72	68		
102	MOHAN	89	56	76		
103	SUNIL	75	67	87		
104	MOHIT	73	99	80		
105	TONY	70	45	94		

(b) Calculate Total_Marks of each student using formula.

(c) Calculate Percentage of each student using formula.

(d) Find the student having *minimum* Percentage using function.

(e) Create a *Bar Chart* using the work sheet.

5 Create MS-Power Point file and perform following operation on it:

(a) Add new slide and change its Layout 'Title Slide'.

(b) Enter any *College Name* in the 'Title Area' and the *College Address* in 'Subtitle' area of above slide.

(c) Add next slide and add following 'Course Name' in given bullets:

- BSc
- MBA
- MCA
- LLB

(d) Add next Slide and insert 'Ovel' basic shape on it.

(e) Add next Slide and insert picture on it.

LatestLaws.com

SET - 10

Uttarakhand Judicial Service Civil Judge (JD) Examination – 2013
Practical Examination on Basic Knowledge of Computer Operation

Time: 1 Hour] [MM: 100

Note:

1) Attempt all Questions. All Questions Carry Equal Marks.
2) Perform the practical exercise(s) on the computer system. Save and take printout(s) of each part separately.
3) Don't put any identification marks (name, roll number, etc.) concerning you in any answer of the question.

Q1. (a) Write the extension of MS-Access and MS-Word files.
(b) Write the steps to check the spelling in MS-Word files.
(c) Write the steps for sending E –Mail.
(d) Write the full form of VDU.
(e) Write the steps to show the hide folder in window.

Q2. Create a MS-Excel spreadsheet with field name Name of city as "city_name" male population as "m_population" female population as "F_population".
(a) Enter five records in the field city_Name, M_population and F_population.
(b) Calculate the total population in new field "total population".
(c) Calculate total mail population in all cities.
(d) Arrange the records in descending order of "F_population".
(e) Display Bar-chart of above created table.

Q3. (a) Create a blank table with 5 Rows and 4 Columns in MS-Word.
(b) Fill the following information in the above table with font size 12.

Customer	Customer Add	Bill no.	Bill date
Hari singh	A-23 Moradabad	101	13/06/2013
ramsingh	Z-76 Haldwani	333	25/02/2010
aaa	O-64 Roorkee	444	24/07/2014
www	F-44 Dehradun	555	11/12/2010

(c) Bold and italic the content of customer having "Bill date" as 11/12/2010.
(d) Change the font size 22 for heading "Bill date".
(e) Arrange the records in descending order with the field "Bill no".

Q4. (a) Create a power point presentation having 4 title slides.
(b) Insert the triangle in the slide number one.
(c) Write the text "India" inside triangle in slide number one.
(d) Write the text "Hindustan" inside triangle with font size12.
(e) Change the font size in slide number 2 with font size 20.

Q5. (a) Create a Table in Ms-Access with following fields :
S.N. (Number), Product Name (Text), Supplier(Text) and Country (Text).
(b) Insert the following information in the above table:

S.N.	Product Name	Supplier	Country
1	Chai	Exotic Liquids	India
2	La julianess	De Fritts	France
3	Alice Mutton	Pavlova Ltd	Turkey
4	Mutton Rolls	Ma Maison	France

(c) Insert the new field in the above table with field name "Category" (Text).
(d) Add the following details Row-Wise in the fields "Category":
"Beverages", "Dairy Products", "Meat/Polluter" and "Meat".
(e) Sort the records in ascending order with respect to the field "Country".

LatestLaws.com

SET - 11

Uttarakhand Judicial Service Civil Judge (JD) Examination – 2013
Practical Examination on Basic Knowledge of Computer Operation

Time: 1 Hour] **[MM: 100**

Note:

1) Attempt all Questions. All Questions Carry Equal Marks.
2) Perform the practical exercise(s) on the computer system. Save and take printout(s) of each part separately.
3) Don't put any identification marks (name, roll number, etc.) concerning you in any answer of the question.

Q(1). (a)Write the steps to change the password of a file in MS-Word.
(b)Write the steps to hide the folder in Window operating system.
(c)1MB =.....KB.
(d)Write the steps to copy file from one folder to another folder
(e)Write the steps to open windows task manager.

Q2. Create a MS-Excel spreadsheet with field name, employ code as "EMP_Code" employ grade pay as "EMP_GPay" employ phone no as "EMP_phone no" and employ date of birth as "EMP_D_O_B".
(a) Enter four records into the fieldS EMP_Code, EMP_GPay, EMP_phone no and EMP_D_O_B.
(b) calculate the HRA as 10% of EMP_GPay in new column.
(c) calculate column wise total of field EMP_GPay.
(d) Arrange the records in ascending order of EMP_D_O_B.
(e) Add a new row with new Entries.

Q3. (a) Create a blank table with 5 Rows and 6 Columns in MS-Word.
(b) Fill the following information in the above table with font size 10.

Customer	customer Add	Bill no.	Bill date
xxx	B-1 Banglore	567	20/4/11
ramsingh	A-43 Delhi	768	19/09/13
aaa	p-S64 D.Dun	763	20/05/12
www	M-84 Bombay	634	13/03/10

(c) Bold and italic the content of Customer field having "Bill date" 20/05/12.
(d) Change the font size 22 for heading "Bill date"
(e) Arrange the record in descending order with the field "Bill no"

Q4
(a) Create a power point presentation having 4 slides .
(b) Insert the circle in the slide number one.
(c) Insert the current date in slide number 2.
(d) Insert any picture in slide no 3 from clip art.
(e) Take print out of the all the above (i.e. (a),(b),(c),and (d)) power point presentation on a single sheet.

Q5. (a) Create a table in MS-Aeccess with following fields :
Employee Code Basic Pay DA HRA CCA PF
(b) Insert the following information in the above table :

Employee Code	Basic Pay	DA	HRA	CCA	PF
101	25000	1666	750	390	450
102	10000	2833	1275	663	764
103	15000	4000	2300	700	850
104	2000	5000	3000	800	900

(c) Display the list of all the Employee whose Basic Pay is greater than 10000.
(d) Display the name of the Employee having highest PF.
(e) Sort the records in descending order with respect to the field "DA"

LatestLaws.com

SET - 12

Uttarakhand Judicial Service Civil Judge (JD) Examination – 2013
Practical Examination on Basic Knowledge of Computer Operation

Time: 1 Hour] [MM: 100

Note:
1) Attempt all Questions. All Questions Carry Equal Marks.
2) Perform the practical exercise(s) on the computer system. Save and take printout(s) of each part separately.
3) Don't put any identification marks (name, roll number, etc.) concerning you in any answer of the question.

Q1 (a) Write the steps to create new user account in Windows operating system.
(b) Write steps to change user password in Windows operating system.
(c) Write the steps to recover the file from recycle bin.
(d) Write the steps to find out used memory space of C drive.
(e) Write the steps to scan virus in C drive.

Q2. Create a MS-Excel spreadsheet with field name, student name as "student_name" student fee as "student_fee" and student marks as "student_marks"
(a) Enter four records into the fields student_name, student_fee, and student_marks.
(b) Insert the following records in the above spreadsheet.

Ram	10000	542
Shyam	12000	640
Moham	11000	654

(c) Calculate column wise total of the fields student_fee, and student_marks.
(d) Arrange the records in descending order of student_marks.
(e) Draw a pi chart showing student_fee and student_marks.

Q3. (a) Create a text of your choice in MS-Word having at least 4 lines with font size of 12.
(b) Bold and Italic the text in (a).
(c) Insert double spacing between the lines in the text.
(d) Right align the text.
(e) Insert H2O in the last line of the text and change the font size to 20.

Q4. (a) Create a power point presentation having 5 slides.
(b) Insert the table with 3 Rows and 3 columns in the slide number one.
(c) Write the text "uttrakhand" inside rectangle in slide number 2 with font size 10.
(d) Rotate the content of slide number 2 with 90 degree.
(e) Change the font size in slide number 2 with font size 16.

Q5. (a) Create a Table in MS-Access with following fields:
Name of State (text) Capital (text) No. of Districts (number)
(b) Insert the following information in the above table.

Name of State	Capital	No. of Districts
UP	Lucknow	45
Uk	Dehradun	13
HP	Shimla	12
MP	Bhopal	40

(c) Delete the last record from the above table.
(d) Display the name of State having lowest number of districts.
(e) Add a new field of your choice in the above table.

LatestLaws.com

No. of Printed Pages : 2

MUJ-01

2013

अद्यतन ज्ञान

THE PRESENT DAY

निर्धारित समय : तीन घण्टे] *[पूर्णांक : 150*

Time allowed : Three Hours] ***[Maximum Marks : 150***

नोट : *(i) अभ्यर्थी **सभी** पाँच प्रश्नों के उत्तर दें ।*
*(ii) **सभी** प्रश्नो के अंक समान हैं ।*
(iii) एक प्रश्न के सभी भागों का उत्तर अनिवार्यत: एक साथ दिया जाय ।

Notes : *(i) Candidates should attempt all the **five** questions.*
*(ii) **All** questions carry equal marks.*
(iii) The parts of same question must be answered together.

1. (क) संविधान के अनुच्छेद 72 के अन्तर्गत दाखिल दया याचिका के निस्तारण में दीर्घकालीन विलम्ब न्याय के वितरण में एक गम्भीर बाधा है । इस कथन के प्रकाश में एवं निर्णीत वादों की सहायता से भारतीय संविधान में दी गई राष्ट्रपति की क्षमा करने की शक्ति का मूल्यांकन कीजिए । **15**

(ख) दण्ड के भयपरतिकारी पहलू को समझाइये एवं समाज पर दण्ड के प्रभाव का आलोचनात्मक परीक्षण कीजिये विशेषकर जब लोग सार्वजनिक छवि के व्यक्तियों को अपने टेलीविजन के पर्दे पर बार-बार सलाखों के पीछे देखते हैं । **15**

(a) Prolonged delay in disposal of mercy petitions filed under Article 72 of the Constitution is a serious hurdle in the dispensation of justice. In the light of this statement and with the help of decided cases evaluate the pardoning power of the President provided under the Constitution of India.

(b) Explain deterrent aspect of punishment and critically examine the effect of punishment on the society specially when people see high profile persons behind the bar repeatedly on their television.

2. (क) आधारिक रूप से भारतीय संविधान के भाग-III में दिये गये मूल अधिकार केवल राज्य के विरुद्ध प्राप्त हैं परन्तु इस भाग में दिये गये कुछ प्रावधान निजी व्यक्तियों के कृत्यों पर भी प्रतिबन्ध लगाते हैं । व्याख्या कीजिये । **15**

(ख) किसी वस्तु का कब्जा (यदि सदोष भी हो) वास्तविक स्वामी के अतिरिक्त सम्पूर्ण विश्व के विरुद्ध एक समुचित हक है । विश्लेषण कीजिए और बताइये कि विधि कब्जे की संरक्षा क्यों करती है ? **15**

(a) Basically fundamental rights provided under part III of the Constitution are available only against the State but there are certain provisions imposing limitations upon the actions of private individuals also. Discuss.

LatestLaws.com

(b) Possession of a thing (even if it is wrong) is a good title against the whole world except the real owner. Analyse this statement and state why law protect possession.

3. (क) मात्र एक उग्रवादी से निपटने के लिये नि:शुल्क विधिक सहायता तथा परामर्श लेने का अधिकार एवं एक अधिवक्ता के द्वारा बचाव के अधिकार को समाप्त अथवा कम नहीं किया जा सकता है. । निर्णीत वादों एवं भारत में विधिक प्रावधानों की सहायता से इस कथन का विश्लेषण कीजिये । **15**

(ख) संयुक्त राष्ट्र चार्टर में दिये गये तटस्थता सम्बन्धी प्रावधानों की व्याख्या कीजिये एवं इस कथन पर टिप्पणी कीजिये कि "तटस्थ देशों की निष्पक्षता के नियमों को संयुक्त राष्ट्र चार्टर द्वारा अतिष्ठित कर दिया गया है ।" **15**

(a) Right to free legal aid and right to consult and be defended by a lawyer cannot be taken away or whittled down simply to deal with one terrorist. Analyse this statement in the light of decided cases and legislative provisions in India.

(b) Discuss the provisions of neutrality provided under United Nations Charter and comment on the statement that 'rules of impartiality by neutral states are superseded by the United Nations Charter'.

4. (क) 'लैंगिक अपराधों से बालकों का संरक्षण अधिनियम, 2012' में वर्णित अपराधों की व्याख्या कीजिये तथा इस अधिनियम के उन प्रावधानों को लिखिये जो उन परिस्थितियों, जबकि एक कार्य अथवा लोप इस अधिनियम के साथ-साथ तत्समय प्रभावी अन्य किसी अधिनियम में भी अपराध गठित करे, से निपटने हेतु दिये गये हैं । **15**

(ख) सन्धियों की विधि पर वियना-अभिसमय, 1969 के अनुच्छेद 62 (1) के सन्दर्भ के साथ 'रिबस सिक स्टैंटिबस' के सिद्धान्त को समझाइये । **15**

(a) Discuss the offences provided under 'Protection of Children from Sexual Offences Act, 2012' and write the provisions of this Act to deal with the situations where an act or omission constitutes an offence under this Act as well as any other Act time being in force.

(b) Discuss the maxim 'Rebus sic stantibus' with reference to Article 62 (1) of the Vienna Convention on the Law of Treaties, 1969.

5. (क) निर्णीत वादों एवं हाल के उदाहरणों की सहायता से हमारे संविधान निर्माताओं द्वारा परिकल्पित अध्यादेश जारी करने की शक्ति के औचित्य की व्याख्या कीजिये । **15**

(ख) वर्तमान दृश्यलेख में व्यक्ति के स्थान के विशेष सन्दर्भ के साथ अन्तर्राष्ट्रीय विधि के विषय को समझाइये । **15**

(a) With the help of decided cases and recent examples discuss the relevancy of ordinance making power as vitalized by the framers of our Constitution.

(b) Explain the subjects of International Law with special reference to place of individual in the present scenarios.

LatestLaws.com

No. of Printed Pages : 4

MUJ-04

2013

विधि-II (साक्ष्य एवं प्रक्रिया)

प्रश्न पत्र - II

LAW – II (Evidence and Procedure)

Paper - II

निर्धारित समय : तीन घण्टे] *[पूर्णांक : 200*

Time allowed : Three Hours] ***[Maximum Marks : 200***

*नोट : अभ्यर्थी को प्रश्न संख्या 1 जो अनिवार्य है तथा **चार** और अन्य प्रश्न करने हैं । प्रत्येक खण्ड से **एक** प्रश्न करना अनिवार्य है । कुल **पाँच** प्रश्नों के उत्तर देने हैं । प्रत्येक प्रश्न के अंक उसके सामने अंकित हैं । हांलाकि **सभी** प्रश्नों के समान अंक हैं । **एक** प्रश्न के सभी भागों का उत्तर अनिवार्यत: एक साथ दिया जाय ।*

Note : *Candidates should attempt question Nos. **1** which is compulsory and **four** more questions. Atleast one question must be attempted from each section. In all **five** questions are to be answered. Marks carried by each question have been indicated against the question. However, all questions carry equal marks. The parts of same question must be answered together.*

1. (अ) रामदास पुत्र श्री कृष्णदास, निवासी सगरा, जिला काशीपुर उत्तराखण्ड का विवाह शीला पुत्री रामकृष्ण निवासी हल्दवानी के साथ 20 मार्च 2002 को जिला हरिद्वार में सम्पन्न हुआ था । उनके विवाह के छ: (6) वर्ष बाद भी शीला को कोई संतान पैदा नहीं हुयी । इसके बाद शीला एवं रामदास के सम्बन्ध अच्छे नहीं रहे । उन लोगों ने शीला के साथ दुर्व्यवहार किया । रामदास एवं उसके माता पिता ने सन् 2008 में शीला को उसके मायके (माता पिता के घर) भेज दिया । इन पाँच वर्षों में रामदास ने शीला को भरण पोषण हेतु भी कुछ नहीं दिया । रामदास और उसके माता-पिता ने शीला की व्यक्तिगत सम्पत्ति जैसे गले का हार, कंगन आदि भी नहीं लौटाया । इन परिस्थितियों में शीला विवाह-विच्छेद की डिक्री प्राप्त करना चाहती है ।

उपरोक्त मामले में शीला की ओर से विवाह-विच्छेद के लिए एक वाद पत्र लिखिये । **30**

(ब) उपर्युक्त वाद पत्र के उत्तर में प्रतिवादी रामदास की ओर से लिखित कथन का प्रारूप लिखिये । **10**

(a) Ram Das, S/o. Sri Krishna Das, R/o. Sagara, District Kashipur, Uttarakhand was married to Sheela, D/o. Ram Krishna, R/o. Haldwani on March 20, 2002 at Dist. Haridwar. Even after six years of marriage Sheela did not give birth to any child. Relations between Sheela and Ram Das did not remain happy for this reason. They misbehaved with her. In 2008 Ram Das and his parents sent Sheela to her parents' house. During these five years Ram Das gave no maintenance to Sheela. Ram Das and his parents did not return her personal property also such as necklace and bangles. Under such situation Sheela wants to obtain a decree of dissolution of marriage.

Draft a plaint for dissolution of marriage in the above case on behalf of Sheela.

(b) In reply to the plaint draft a written statement on behalf of defendant Ram Das.

अथवा/OR

LatestLaws.com

एक खाते पीते वयस्क व्यक्ति "क" ने अपने पड़ोस की एक साधारण परिवार की लड़की "ब" से जिसकी माँ का देहान्त हो गया था और जिसका पिता अक्सर पूरे दिन खेत में कार्य करने चला जाता था, दोस्ती बढ़ा ली । उस व्यक्ति से लड़की को एक अधर्मज पुत्र पैदा हो गया । लड़की के पिता ने बच्चा उत्पन्न होने से पूर्व "क" से अपनी पुत्री "ब" के साथ विवाह का प्रस्ताव रखा था जिसे उसने मना कर दिया और भरण-पोषण के लिये भी मना कर दिया ।

इन तथ्यों के आधार पर उपर्युक्त प्रकरण का निर्णय लिखिये । **40**

A young man of considerable means 'A' developed friendship with a young girl 'B' of ordinary family living in his neighbourhood. The girl's mother had died and father usually had to go to his fields for working during the whole day. The girl gave birth to an illegitimate son from above mentioned young man. Before the illegitimate son was born there was proposal of marriage by the girl's father. The young man declined the offer of marriage and also refused to maintain her.

On the basis of the above facts write a judgement in the case.

खण्ड – अ
Section – A

2. (अ) विधिक प्रतिसादन (मुजराई), सम्यिक प्रतिसादन एवं प्रतिदावा के मध्य अन्तर स्पष्ट कीजिये और यह भी समझाइए कि इनका दावा किस प्रकार किया जाता है तथा उनका क्या प्रभाव पड़ता है । **20**

(ब) (i) 'ख' पर एक विनिमय पत्र के आधार पर 'क' वाद लाता है । 'ख' अभिकथन करता है कि 'क' ने 'ख' के माल का बीमा करने में सदोष उपेक्षा की है और 'क' उसे प्रतिकर देने के लिये दायी है, जिसकी मुजराई का दावा 'ख' करना चाहता है । कारण सहित उत्तर दीजिये । **10**

(ii) 'क' निर्वसीयती मर जाता है । उस समय वह 'ख' के प्रति ऋणी है । 'क' की चीज वस्तु का 'ग' प्रशासन पत्र प्राप्त कर लेता है । 'ख' उसी चीज वस्तु का कुछ भाग 'ग' से मोल ले लेता है । 'ग' द्वारा 'ख' के विरुद्ध लाये गये क्रय धन के वाद में 'ख' अपने ऋण की मुजराई चाहता है । कारण सहित उत्तर दीजिये । **10**

(a) Distinguished between legal set off, equitable set off and counter claim. Discuss also how they are claimed and what are their effects.

(b) (i) 'A' sues 'B' on a bill of exchange. "B" alleges that "A" has wrongfully neglected to insure B's goods and is liable to him for compensation, which he claims to setoff. Answer with reasons.

(ii) 'A' dies intestate and in debt to 'B'. "C" takes out administration to 'A's' effects and "B" buys part of the effects from 'C'. In a suit for purchase money by "C" against 'B' the latter wants to set off the debt. Answer with reasons.

3. (अ) सारवान विधिक प्रश्न के सिद्धांत की विवेचना कीजिये, जिसके आधार पर सिविल प्रक्रिया संहिता, 1908 की धारा 100 के अन्तर्गत उच्च न्यायालय के समक्ष द्वितीय अपील दायर की जा सकती है । **20**

(ब) क्या निम्नलिखित मामलों में द्वितीय अपील दायर की जा सकती है ? कारण सहित उत्तर दीजिये ।

(i) एक पक्षीय डिक्री के बारे में **5**

(ii) विधि के विपरीत निर्णय होने पर **5**

(iii) तथ्यों के निर्णय से निकले विधिक अनुमानों पर **5**

(iv) विधि की शक्ति प्राप्त रीतिरिवाज **5**

(a) Discuss the concept of substantial question of law on which the second appeal is filed before the High Court under Section 100 of Civil Procedure Code, 1908.

LatestLaws.com

(b) Whether the second appeal can be filed in following cases. Give correct answer with reasons.
   (i) Exparte decree
   (ii) Decision being contrary to law.
   (iii) Legal inference drawn from finding of fact.
   (iv) Usages having force of law.

4. (अ) प्रत्यास्थापन के सिद्धांत की व्याख्या कीजिये । **30**
   (ब) सिविल न्यायालय की अन्तर्निहित शक्ति के सम्बन्ध में टिप्पणी लिखिये । **10**
   (a) Discuss the doctrine of the restitution.
   (b) Write a note on inherent power of Civil Court.

5. (अ) पूर्व न्याय के सिद्धान्त की विस्तार सहित व्याख्या कीजिये । **20**
   (ब) विदेशी निर्णय कब निश्चायक नहीं होता है ? व्याख्या कीजिये । **20**
   (a) Explain the principle of Res-Judicata in detail.
   (b) When a foreign judgement is not conclusive ? Discuss

खण्ड – ब
SECTION – B

6. (अ) पत्नी, बच्चों एवं माता-पिता के भरण पोषण हेतु दण्ड प्रक्रिया संहिता, 1973 में निहित विधि एवं प्रक्रिया का वर्णन कीजिये । **10**
   (ब) पुलिस रिपोर्ट तथा प्रथम सूचना रिपोर्ट में अन्तर स्पष्ट कीजिये । **10**
   (स) दण्ड प्रक्रिया संहिता, 1973 के अनुसार दण्ड के लघुकरण के प्रावधानों को समझाइये । **10**
   (द) छोटे मामलों में अपील नहीं हो सकती हैं । दण्ड प्रक्रिया संहिता, 1973 के अनुसार कौन से छोटे अपराध होते हैं, उनकी व्याख्या कीजिए । **10**
   (a) Describe the law and procedure for maintenance of wife, children and parents under Code of Criminal procedure, 1973.
   (b) Distinguish between Police Report and First Information Report.
   (c) Explain the provisions of commutation of sentences as has been provided under the Code of Criminal Procedure, 1973.
   (d) What are the petty offences for which no appeal has according to code of Criminal Procedure, 1973 ?

7. (अ) दण्ड प्रक्रिया संहिता, 1973 में दिये गये वारण्ट मामलों के विचारण सम्बन्धी सामान्य उपबन्धों का संक्षिप्त वर्णन कीजिये । वारण्ट मामलों का विचारण तथा समन मामलों के विचारण प्रक्रिया में अंतर स्पष्ट कीजिये । **20**
   (ब) परिवादी के हाजिर न होने या उसकी मृत्यु से मजिस्ट्रेट द्वारा सम्मन मामलों के विचारण में क्या अन्तर होता है ? **10**
   (स) अन्वेषण एवं जाँच में अन्तर स्पष्ट कीजिये । **10**
   (a) Give a brief account of general provisions of trial in warrant cases as contained in Criminal Procedure Code, 1973. Distinguish between warrant trial and summon case trial.
   (b) What is effect of non-appearance or death of complainant in a trial of summon cases by Magistrate ?
   (c) Distinguish between investigation and inquiry.

LatestLaws.com

8. दण्ड प्रक्रिया संहिता, 1973 की धारा 145 के अन्तर्गत स्थावर सम्पत्ति विषयक विवादों में अपनाई जाने वाली प्रक्रिया का संक्षिप्त वर्णन कीजिये । क्या आप इस मत से सहमत हैं कि धारा 145 के अन्तर्गत कार्यवाही स्वरूप में केवल निवारक है दण्डात्मक नहीं ? व्याख्या कीजिए । **40**

Discuss the procedure in case of disputes relating to immovable property under Section 145 of Criminal Procedure Code, 1973. Do you agree with the view that the proceeding under Section 145 is not punitive but preventive ? Discuss.

9. (अ) विवाद्यक तथ्य किसे कहते हैं ? उदाहरण सहित अपना उत्तर दीजिये । **10**

(ब) कौन से तथ्यों को सिद्ध करने की आवश्यकता नहीं है ? **10**

(स) अनुश्रुत साक्ष्यों के अपवर्जन के कारणों की व्याख्या कीजिये । भारतीय साक्ष्य अधिनियम में अनुश्रुत साक्ष्य स्वीकार न करने के सिद्धांत को किस सीमा तक अपनाया गया है इसकी विवेचना कीजिये । **10**

(द) मुकर जाने वाली संस्वीकृति के साक्ष्यिक मूल्य की पूर्ण रूप से विवेचना कीजिए । उदाहरण सहित अपना उत्तर लिखिए । **10**

(a) What is fact in issue ? Illustrate your answer.

(b) What facts need not be proved ?

(c) Explain the reason for exclusion of hearsay evidence. To what extent has the principle of exclusion of hearsay evidence been adopted in the Indian Evidence Act. Discuss.

(d) Discuss fully the evidentiary value of retracted confession. Illustrate your answer.

10. (अ) सुसंगता तथा ग्राह्यता न तो पर्यायवाची हैं और न ही एक दूसरे में सम्मिलित हैं । इस कथन की व्याख्या कीजिये । **20**

(ब) 'अ' तथा 'ब' एक बच्चे के अपहरण व उसको जान से मार देने के लिये सह-अभियुक्त हैं । 'अ' अपने दोष से इंकार करता है, किन्तु 'ब' स्वीकार करता है कि उसने 'अ' के साथ मिलकर अपराध कारित किया है । 'ब' द्वारा किया गया कथन 'अ' के विरुद्ध कहाँ तक सुसंगत है ? व्याख्या कीजिए । **20**

(a) Relevancy and admissibility are neither synonymous nor is the one included in other. Elucidate this statement.

(b) 'A' and 'B' are co-accused of the crime of kidnapping and killing of a child. 'A' denies his guilt but 'B' confesses that he along with 'A' has committed the crime. How far the statement made by 'B' is relevant against 'A' ? Discuss.

LatestLaws.com

No. of Printed Pages : 4

MUJ-03

2013

विधि (अधिष्ठायी विधि)

प्रश्न पत्र - I

LAW (Substantive Law)

Paper - I

निर्धारित समय : तीन घण्टे] *[पूर्णांक : 200*

Time allowed : Three Hours] ***[Maximum Marks : 200***

नोट : *अभ्यर्थियों को प्रश्न संख्या 1 एवं 2 करना अनिवार्य है तथा अन्य कोई **चार** प्रश्न हल करने हैं । कुल छः प्रश्न हल करने हैं । प्रत्येक प्रश्न के अंक उसके सामने अंकित हैं । एक प्रश्न के सभी भागों का उत्तर अनिवार्यतः एक साथ दिया जाय ।*

Note : *Candidates should attempt question Nos. 1 and 2 as compulsory and any other **four** of the remaining ones. Total **six** questions are to be attempted. Marks carried by each question are indicated at its end. The parts of same question must be answered together.*

1. (अ) साझेदारी अधिनियम के अन्तर्गत अपने साझेदारों के मध्य अधिकार एवं कर्त्तव्यों का संक्षिप्त कथन कीजिए । **15**

   (ब) क्या साझेदार निष्कासित किया जा सकता है ? वर्णन कीजिए । **10**

   (स) प्रत्याशित संविदा भंग को दृष्टान्तों के साथ समझाइए । इस प्रकार के संविदा भंग में हुई क्षति को किस प्रकार पाते हैं ? **15**

   (a) Briefly state rights and duties of the partner inter-se under the Partnership Act.

   (b) Can a Partner be expelled ? Discuss.

   (c) Explain with illustrations anticipatory breach of contract. How damages are measured in such breach of contract ?

2. (अ) सर्वोच्च न्यायालय के निर्णयों के आधार पर 'असुधार्य विवाह विखंडन का सिद्धान्त' का वर्णन हिन्दू विधि में विवाह-विच्छेद के आधार के रूप में कीजिए । **15**

   (ब) एक तलाकशुदा मुस्लिम महिला इद्दत काल के दौरान भरण-पोषण प्राप्त करने के अधिकार के अतिरिक्त इददत काल के बाद मुस्लिम महिला (तलाक के अधिकार का संरक्षण) अधिनियम, 1986 की धारा 3(1) के अन्तर्गत उसके पालन पोषण के लिए बनाए गए न्यायापूर्ण और उपयुक्त प्रावधानों की हकदार है । इसके बावजूद इस संदर्भ में एक मुस्लिम पति के अपनी पत्नी के उसके जीवन काल तक भरण-पोषण के दायित्व का उल्लेख कीजिए, यदि उसकी तलाकशुदा पत्नी विवाह नहीं करती है । नवीनतम वादों का उदाहरण देकर समझाइए । **15**

LatestLaws.com

(स) हिन्दू विवाह अधिनियम, 1955 के अन्तर्गत निम्न विवाहों की वैधता का वर्णन कीजिए एवं यह भी बताइये कि पत्नी को निम्न मामलों में क्या उपचार प्राप्त हैं ? **10**

(i) पति के विवाह के समय एक पत्नी पहले से ही थी जिसके साथ उसका विवाह 1955 से पूर्व U.S.A. में हुआ था ।

(ii) वधु की आयु विवाह के समय 15 वर्ष से कम थी ।

(a) Discuss with the help of the Supreme Court judgements, the doctrine of "irretrievable breakdown of marriage," as a ground of divorce under Hindu Law.

(b) A divorced Muslim woman is entitled to get fair and reasonable provisions made for her livelihood under Section 3(1) of the Muslim Woman (Protection of Right on Divorce), Act, 1986 after the iddat period, apart from her right to get maintenance during the period of 'iddat'. Despite this discuss the liability of Muslim husband to maintain his divorced wife during her life time, if she does not marry. Refer to recent cases.

(c) Discuss the validity of the following marriages under Hindu Marriage Act, 1955, and discuss also what remedies are open to the wife in the following cases ?

(i) The husband had wife, at the time of marriage, the first marriage having been performed in U.S.A. before 1955.

(ii) The age of the bride at the time of marriage was below 15 years.

3. (अ) 'लम्बित-वाद' के सिद्धान्त का उल्लेख कीजिए । क्या यह सिद्धान्त एक पक्षीय निर्णयों पर लागू होता है ? निर्णयन-विधि का संदर्भ दीजिए । **10**

(ब) 'X' आशयपूर्वक एवं असत्यपूर्वक 'Y' को यह विश्वास दिलाता है कि एक निश्चित भूमि 'X' की है । अत: 'X', 'Y' को वह भूमि (सम्पत्ति) खरीदने को उकसाता है एवं भुगतान करवाता है । तत्पश्चात् वह सम्पत्ति 'Y' की हो जाती है । 'X' उस विक्रय को निरस्त कराना चाहता है कि विक्रय के समय उस भूमि पर 'X' का स्वामित्व नहीं था । क्या वह अपना हक साबित करने में सफल होगा ? **10**

(स) 'X' 'Y' को एक घर दान करता है जिससे कि 'X' के पूर्व अवैध संबंध थे । क्या अन्तरण वैध है ? क्या इस (दान) का 'X' के 'Y' के साथ जारकर्म के सम्बन्ध में कोई अन्तर डालेगा ? **10**

(a) Discuss the doctrine of lis-pendens. Does this doctrine apply to suit decided ex-parte ? Refer to Case Law.

(b) 'X' intentionally and falsely leads 'Y' to believe that certain lands belongs to 'X', and there by induces 'Y' to buy and pay for it. Afterwards, the land becomes the property of 'Y' and 'X' seeks to set-aside the sale on the ground that at the time of the sale he had no title to the property. Can he be allowed to prove his want of title ?

(c) 'X' made a gift of a house to 'Y' whom he had past illicit cohabitation. Is this transfer valid ? Will it make any difference, if 'X' connection with 'Y' is adulterous ?

LatestLaws.com

4. निम्न में से किन्हीं **तीन** पर संक्षिप्त लेख लिखिए :

(अ) एक संविदा का नवीयन **10**

(ब) प्रत्यास्थापन का सिद्धान्त (संविदा विधि के अन्तर्गत लागू) **10**

(स) लोक उपताप **10**

(द) दुर्भर दान **10**

Write notes on any **three** of the following :

(a) Novation of a Contract

(b) Doctrine of Restitution (as applied under Law of Contract)

(c) Public Nuisance

(d) Onerous gift

5. निम्न में / अन्तर कीजिए :

(अ) अपमान लेख एवं अपवचन **10**

(ब) प्रपीड़न एवं असम्यक् असर **10**

(स) कपट एवं दुर्व्यपदेशन **10**

Distinguish between of the following :

(a) Libel and slander

(b) Coercion and Undue influence

(c) Fraud and Misrepresentation

6. (अ) मुस्लिम विधि के अन्तर्गत, पितृत्व के आभार की आवश्यक शर्तों एवं प्रभाव का संक्षेप में वर्णन कीजिए । निर्णयज-विधि भी उल्लेख दीजिए । **15**

(ब) एक हिन्दू मृतक की सम्पत्ति के न्यागमन (अन्तरण) के सम्बंध में हिन्दू उत्तराधिकार अधिनियम, 1956 की धारा 6 के प्रभाव का परीक्षण कीजिए तथा सम्पत्ति न्यागमन पर हिन्दू उत्तराधिकार (संशोधन) अधिनियम, 2005 के प्रभाव को भी समझाइए । **15**

(a) Discuss briefly the necessary conditions and effects of the acknowledgement of Paternity under Muslim Law. Refer to Case Law.

(b) Examine the effect of Section 6 of the Hindu Succession Act, 1956 on course of devolution of property of a deceased Hindu. Further point out the effect of Hindu Succession (Amendment) Act, 2005 on devolution of property.

7. (अ) वे कौन सी संविदायें हैं जिनका विशिष्टतया पालन (लागू) नहीं कराया जा सकता है ? सबंधित वाद-विधियों के साथ वर्णन कीजिए । **15**

(ब) क्या निम्न संविदायें विशिष्टतया लागू की जा सकती है ? **15**

(i) 'A', 'B' के लिए एक पुस्तक लिखने की संविदा करता है । वह पुस्तक लिखता है किन्तु कोपीराइट (प्रतिलिप्याधिकार) हेतु मना कर देता है और मूल प्रतिलिपि 'B' को दे देता है जो तब विशिष्ट अनुपालन हेतु वाद दायर करता है ।

(ii) संविदा बनाने हेतु मात्र करार ।

(iii) विवाह करने की संविदा ।

LatestLaws.com

(a) Discuss contracts which can not be specifically enforced. Discuss with relevant Case Law.

(b) Can the following contracts be enforced specifically ?

(i) 'A' contracts to write a book for 'B'. He writes the Book but refuses to assign copyright and handover the manuscript to 'B' who then sues for specific performance.

(ii) Mere agreement to enter into contract.

(iii) Contract to marry.

8. निम्न की पूर्णतया व्याख्या कीजिए :

(अ) रायलैण्ड्स बनाम फ्लेचर में निर्णीत सिद्धान्त **10**

(ब) एम.सी. मेहता बनाम भारत संघ (श्रीराम फर्टीलाईजर) वाद में स्थापित नियम **10**

(स) 'भोपाल गैस त्रासदी' वाद में स्थापित नियम **10**

Discuss fully the following :

(a) Rule laid down in Rylands Vs. Fletcher

(b) Rule laid down in M.C. Mehta Vs. Union of India (Shri Ram Fertilizer Case)

(c) Rule laid down in Bhopal Gas Disaster Case

9. निम्न में किन्हीं **तीन** पर संक्षिप्त लेख लिखिए :

(अ) मुस्लिम विधि में संरक्षणता का समापन **10**

(ब) हिजानत **10**

(स) यौवनागम का विकल्प (हिन्दू एवं मुस्लिम विधियों में) **10**

(द) साम्या ही समानता है । **10**

(इ) विलम्ब, साम्या को परास्त करता है । **10**

Write notes on any **three** of the following :

(a) Termination of Guardianship in Islam

(b) Hizanat

(c) Option of Puberty under Hindu and Muslim Laws

(d) Equality is equity.

(e) Delay defeats equity.

10. (अ) स्पष्ट कीजिए कि यदि विवाह हिन्दू विवाह अधिनियम, 1955 के अन्तर्गत सम्पन्न हुआ है तो धर्मान्तरण विवाह को स्वत: विघटित नहीं कर देता है । सम्बन्धित वादों सहित वर्णन कीजिए । **15**

(ब) क्वान्टम मेरियोट (भागत: भुगतान) एवं नुकसानी का दावा में अन्तर कीजिए । **15**

(a) Explain – Apostasy does not automatically dissolve marriage already solemnized under Hindu Marriage Act, 1955. Discuss with relevant cases.

(b) Distinguish between Quantum Meriot and Claim for Damages.

LatestLaws.com

No. of Printed Pages : 4

MUJ-05

2013

विधि (राजस्व और दण्ड विधान)
प्रश्न पत्र - III

LAW (Revenue and Criminal Law)
Paper - III

निर्धारित समय : तीन घण्टे] *[पूर्णांक : 200*

Time allowed : Three Hours] ***[Maximum Marks : 200***

*नोट : अभ्यर्थी कुल छः (6) प्रश्नों का उत्तर दें, जिनमें **खण्ड 'अ'** से प्रश्न संख्या **1** तथा अन्य कोई **दो** प्रश्न तथा **खण्ड 'ब'** से प्रश्न संख्या 6 तथा अन्य कोई **दो** प्रश्न हों । प्रत्येक प्रश्न के अंक उसके सामने अंकित हैं । एक प्रश्न के सभी भागों का उत्तर अनिवार्यतः एक साथ दिया जाय ।*

Note : *Candidate should answer **six** questions in all, out of which they should answer question No. **1** and any other **two** questions from **Group 'A'** and question No. **6** and any other **two** questions from **Group 'B'**. Marks carried by each question are indicated at its end. The parts of same question must be answered together.*

खण्ड – अ / GROUP – A

1. (अ) उत्तर प्रदेश जमींदारी उन्मूलन और भूमि सुधार अधिनियम, 1950 उत्तरांचल अनुकूलन और उपान्तरण आदेश 2001 द्वारा यथांशोधित की प्रमुख विशेषताओं को संक्षेप में समझाइए तथा यह स्पष्ट कीजिए कि यह अधिनियम कहाँ तक भारतीय संविधान में अन्तर्निहित सामाजिक एवं आर्थिक न्याय के आदर्शों को पूर्ण करने का एक माध्यम सिद्ध हुआ है ? **20**

(ब) निम्नलिखित पर संक्षिप्त टिप्पणियाँ लिखिए : **10**

(i) भूमि

(ii) खान

(स) भूमि प्रबन्धन समिति के कृत्यों तथा कर्त्तव्यों का वर्णन कीजिए । **10**

(a) Describe briefly the essential features of the Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950 (as amended by the Uttaranchal Adoptation and Modification, Order, 2001) and explain how far the Act has proved as an instrument to fulfill the ideals of socio-economic justice enshrined under the Constitution of India.

(b) Write short notes on the following :

(i) Land

(ii) Mine

(c) Explain the functions and duties of the Land Management Committee.

LatestLaws.com

2. (अ) संक्राम्य अधिकार वाला भूमिधर कौन है ? संक्राम्य अधिकार वाले भूमिधर और असंक्राम्य अधिकार वाले भूमिधर के भूमिधारी अधिकारों की विवेचना कीजिए । **20**

(ब) ग्राम सभा के वाद पर अतिक्रमणी को बेदखल करने की प्रक्रिया का वर्णन कीजिए । **10**

(a) Who is Bhumidhar with transferable rights ? Discuss the Bhumidhari rights of Bhumidhar with transferable rights and Bhumidhar with non-transferable rights.

(b) Describe the procedure for ejectment of trespasser on the suit of Gram-Sabha.

3. (अ) उन परिस्थितियों का वर्णन कीजिए जिनके अन्तर्गत कोई जोतदार अपनी भूमि को पट्टे पर दे सकता है । यह भी स्पष्ट कीजिए कि क्या इस अधिनियम में वर्णित सूची पर्याप्त है । **20**

(ब) राज्य में आस्थानों के निहित होने के परिणामों की विवेचना कीजिए । **10**

(a) Describe the circumstances under which a tenure holder can let-out his land. Explain also whether the list under the Act is sufficient.

(b) Discuss the consequences of the vesting of an estate in the State.

4. (अ) एक भूमिधर अपनी जोत का विभाजन किस प्रकार करा सकता है ? क्या इस अधिकार पर कोई प्रतिबंध है ? स्पष्ट कीजिए । **20**

(ब) निम्नलिखित में विभेद कीजिए : **10**

(i) राजस्व न्यायालय और राजस्व अधिकारी

(ii) गिरफ्तारी एवं निरोध

(a) How can a Bhumidhar get his holding divided ? Is there any restriction on this right ? Explain.

(b) Distinguish between the following :

(i) Revenue Court and Revenue Officer.

(ii) Arrest and Detention

5. (अ) असामी के बेदखली की प्रक्रिया क्या है ? इस बेदखली के परिणामों की विवेचना कीजिए । **20**

(ब) निम्नलिखित को सोदाहरण समझाइए : **10**

(i) विनिमय

(ii) विलयन

(a) What is procedure of ejectment of Assami ? Discuss the consequences of this ejectment.

(b) Illucidate with illustrations the following :

(i) Exchange

(ii) Merger

LatestLaws.com

खण्ड – ब / GROUP – B

6. (अ) 'आन्वयिक दायित्व के सिद्धान्त' से आप क्या समझते हैं ? इससे संबंधित भारतीय दंड संहिता में वर्णित विधिक उपबंधों को सोदाहरण समझाइए । क्या भारतीय दण्ड संहिता में प्रतिनिधिक दायित्व के सिद्धान्त को स्वीकार किया गया है ? स्पष्ट कीजिए । **15**

(ब) 'आपराधिक मन:स्थिति' के अपवादों का वर्णन कीजिए । क्या संविधिक अपराधों में आपराधिक मन:स्थिति का सिद्ध किया जाना आवश्यक है ? विवेचना कीजिए । **15**

(स) निम्नलिखित को समझाइए : **10**

(i) अवैध

(ii) दस्तावेज

(a) What do you mean by the 'Principle of Constructive Liability ? Illustrate this principle with regard to the legal provisions enumerated under the Indian Penal Code. Has the principle of vicarious liability been accepted in the Indian Penal Code ? Explain.

(b) Discuss the exceptions of the "guilty mind" (mens-rea). Is it necessary to prove guilty mind in statutory offences ? Explain.

(c) Explain the following :

(1) Illegal

(2) Document

7. (अ) "अभियुक्त को आपराधिक दायित्व से मुक्त करने में सद्भावपूर्वक को एक महत्त्वपूर्ण कारक माना गया है ।" स्पष्ट कीजिए और अपना उत्तर उदाहरणों सहित दीजिए । **10**

(ब) मत्तता कब आपराधिक दायित्व से मुक्ति का बचाव प्रदान करती है ? निर्णीत वादों की सहायता से उत्तर दीजिए । **10**

(स) 'क' कुल्हाड़ी से काम कर रहा था । कुल्हाड़ी का फल उसमें से निकल कर उछल जाता है और निकट खड़ा हुआ व्यक्ति उससे मारा जाता है । क्या 'क' किसी अपराध का दोषी है ? समझाइए । **10**

(a) "Good faith is considered to be an important factor for exonerating the accused from criminal liability." Explain and support your answer with illustrations.

(b) When does intoxication provides an excuse from criminal responsibility ? Substantiate your answer with decided cases.

(c) 'A' is at work with a hatchet; the head flies off and kills a man who is standing by. Is 'A' guilty of any offence ? Explain.

8. (अ) विधिक उपबंधों और निर्णीत वादों की सहायता से आपराधिक मानव वध तथा हत्या में विभेद कीजिए । क्या आप इस अभिमत से सहमत हैं कि आर. व. गोविन्द (1876) के निदर्शक वाद में स्थापित विनिर्धारक आज भी न्यायालयों के लिए मार्गदर्शक हैं ? टीका कीजिए । **20**

(ब) 'दुष्प्रेरण का अपराध दुष्प्रेरक के आशय पर निर्भर करता है न कि दुष्प्रेरित व्यक्ति द्वारा किये गये कार्य पर ।' दृष्टान्तों की सहायता से इस कथन की विवेचना कीजिए । **10**

LatestLaws.com

(a) Distinguish between culpable homicide and murder with the help of legal provisions and decided cases. Do you agree with the view that the determinants established in the leading case of R. V. Govinda (1876) is a guide for the courts today also ? Comment.

(b) "The offence of Abetment depends upon the intention of the abettor, not upon the act committed by the abetted." Discuss the statement with the help of illustrations.

9. (अ) "सब प्रकार की लूट में या तो चोरी या उद्दापन होता है ।" इस कथन का समालोचनात्मक परीक्षण कीजिए और डकैती तथा लूट के मध्य अन्तर स्पष्ट कीजिए । **20**

(ब) निम्नलिखित को समझाइए : **10**

(i) सम्पत्ति का बेईमानी से दुर्विनियोग

(ii) रिष्टि

(a) "In all robbery there is either theft or extortion." Critically examine the statement and distinguish between dacoity and robbery.

(b) Explain the following :

(i) Dishonest Misappropriation of Property

(ii) Mischief

10. (अ) "सामान्यतया अपराध करने की तैयारी करना भारतीय दण्ड संहिता में दण्डनीय नहीं है ।" विवेचना कीजिए और इस सामान्य नियम के अपवादों का वर्णन कीजिए । **10**

(ब) "भारतीय दण्ड संहिता में विवाह से संबंधित अपराध स्त्रियों की अपेक्षा पुरुषों को अधिक दायित्वाधीन बनाते हैं ।" जारकर्म के अपराध के सन्दर्भ में इस कथन की विवेचना कीजिए । **10**

(स) 'क' एक सन्दूक तोड़कर खोलता है और उसमें से कुछ आभूषण चुराने का प्रयत्न करता है । सन्दूक इस प्रकार खोलने के पश्चात् उसे ज्ञात होता है कि उसमें कोई आभूषण नहीं है । क्या 'क' ने कोई अपराध किया ? समझाइए । **10**

(a) "Preparation to commit an offence is generally not punishable under the Indian Penal Code." Discuss and explain the exceptions to this general rule.

(b) "The offences relating to marriage under the Indian Penal Code held more responsible to males rather than females." Discuss the statement in the context of the offence of adultery.

(c) 'A' makes an attempt to steal some jewels by breaking open a box and finds, after so opening the box, that there is no jewel in it. Has 'A' committed any offence ? Explain.

LatestLaws.com